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Title : Papers laid on the Table of the House by Ministers/members.

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): I beg to lay on the Table:--

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 37 of the Administrative Tribunal Act, 1985:-
- (i) The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) (Second Amendment) Rules, 2009 published in Notification No. G.S.R. 874(E) in Gazette of India dated the 9th December, 2009.
 - (ii) The Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2009 published in Notification No. G.S.R. 875(E) in Gazette of India dated the 9th December, 2009.
 - (iii) The Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2009 published in Notification No. G.S.R. 876(E) in Gazette of India dated the 9th December, 2009.
 - (iv) The Karnataka Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2009 published in Notification No. G.S.R. 877(E) in Gazette of India dated the 9th December, 2009.
 - (v) The Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2009 published in Notification No. G.S.R. 878(E) in Gazette of India dated the 9th December, 2009.
 - (vi) The Maharashtra Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2009 published in Notification No. G.S.R. 879(E) in Gazette of India dated the 9th December, 2009.
 - (vii) The Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2009 published in Notification No. G.S.R. 880(E) in Gazette of India dated the 9th December, 2009.
 - (viii) The Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2009 published in Notification No. G.S.R. 881(E) in Gazette of India dated the 9th December, 2009.
 - (ix) The West Bengal Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2009 published in Notification No. G.S.R. 882(E) in Gazette of India dated the 9th December, 2009.

(Placed in Library, See No. LT.1703/15/10)

- (2) A copy of the Notification No. G.S.R.919 (E) (Hindi and English versions) published in Gazette of India dated the 22nd December, 2009 appointing the 1st January, 2010 as the date on which the provisions of the Administrative Tribunal Act, 1985, in so far as they relate to the Kerala Administrative Tribunal shall come into force, issued under sub-section(4) of section 1 of the said Act.

(Placed in Library, See No. LT.1704/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for

the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2008-2009.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT.1705/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): I beg to lay on the Table :-

(1) A copy of the Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2008-2009, together with Audit Report thereon.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT.1706/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): I beg to lay on the Table:--

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2008-2009.

(Placed in Library, See No. LT.1707/15/10)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, Noida, for the year 2008-2009.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT.1708/15/10)
